

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

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Upphokta Nyay Bhawan  
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GPO Complex, INA  
NEW DELHI-110 023

No. A-2/Listing/NCDRC/2022

10<sup>th</sup> August, 2022

**OFFICE ORDER NO. 57 OF 2022**

The Hon'ble President, National Consumer Disputes Redressal Commission, in partial modification of Office Order No.50 of 2022, is pleased to reconstitute the Benches No.2 and 7 with allocation of matters, effective from 16<sup>th</sup> August, 2022, as under:

Bench	Constitution of Bench	Matters to be listed on a day before Bench
Bench No.2	Hon'ble Mr.C.Viswanath Presiding Member Hon'ble Mr.Subhash Chandra Member	<b>Excluding the cases of Medical Negligence, cases shall be listed for:</b> 1. Admission Hearing (Fresh), Miscellaneous/Directions matters, etc., as may be nominated by the Hon'ble President. 2. Not less than a minimum number of 25 matters for final hearing from the Consumer Complaints instituted upto the year 2017; 3. Not less than a minimum number of 25 matters for final hearing from the Revision Petitions instituted upto the year 2019; including  the matters nominated to the Bench; and the part-heard matters.
Bench No.7	No Sitting	

**Note:**

1. The cases listed as bunch matters/group matters shall be considered as one case.
2. The part-heard matters to be heard by the Members of different Benches shall be heard at 02:00 PM.
3. The above directions shall remain in force till further orders.

  
(IQBAL AHMED)  
DEPUTY REGISTRAR

Copy to:-

- i) Sr. PPS to Hon'ble President, NCDRC
- ii) PS (s) to Hon'ble Member (s), NCDRC
- iii) PS to Joint Registrar, NCDRC
- iv) PA to Deputy Registrar, NCDRC
- v) Assistant Registrar (s), Court Master (s)/ SO (s) of RP/FA/CC/Listing Sections, NCDRC
- vi) SO (IT) for uploading this Office Order on the website of the NCDRC